

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 518/MP/2020

Coram:

Shri P.K. Pujari, Chairperson

Shri Arun Goyal, Member

Shri P.K. Singh, Member

Date of Order: 5th September, 2021

In the matter of

Petition filed under Section 66 and Section 79 (k) of Electricity Act, 2003 read with Regulations 14 and 15 of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 and directing the respondents to give accreditation and registration of the Petitioner under Renewable Energy Certificate mechanism and grant/issue the RECs for the period 26.1.2014 to 28.10.2017

And

In the matter of

SLS Power Corporation Limited,
121/1, 1st Main Road, 2nd Stage West of Chord Road,
Mahalakshmiuram, Near GD Naidu Hall,
Bangalore-560 086

Petitioner

Vs.

State Load Despatch Centre,
TSTRANSCO, Vdyut Soudha,
Hyderabad-500082

National Load Dispatch Centre,
B-9, Qutub Institutional Area,
Katwaria Sarai,
New Delhi-110016

...Respondents

Parties present:

Shri S. Vallinayagam, Advocate, SLS
Shri Kailash Chand Saini, POSOCO
Shri Alok Kumar, POSOCO

ORDER

The Petitioner, SLS Power Corporation Limited, has filed the present Petition with the following prayers:

“(a) Hold that the petitioner is entitled to accreditation of the petitioner’s project with effect from 26.01.2014 under the REC Regulations r/w the detailed procedures there under;

(b) Direct the first respondent to take necessary action for accreditation of the petitioner’s project with effect from 26.01.2014 to 28.10.2017 and granted accreditation for the said period;

(c) Direct the second respondent to issue REC for the energy injected during the period from 26.01.2014 to 28.10.2017; and

(d) Direct the Nodal Officer, REC Mechanism, New Delhi to accept the Energy Injection Report of SLDC for the month of December 2017 and issue REC.”

2. Case was called out for virtual hearing on 3.9.2021. The Commission observed that the Petition was admitted on 14.7.2021 only in respect of prayer (d) of the Petition and for remaining prayers (a) to (c), the Petitioner was required to approach the appropriate forum as per liberty sought for resolution of disputes regarding accreditation. In response, the learned counsel for the Petitioner sought permission to withdraw the instant Petition with liberty to approach the appropriate forum in accordance with law.

3. In view of the submissions of the learned counsel for the Petitioner, the Petitioner is permitted to withdraw the present petition with a liberty to approach the appropriate forum.

4. The Petition No. 518/MP/2020 is disposed of as withdrawn.

Sd/-
(P.K. Singh)
Member

sd/-
(Arun Goyal)
Member

sd/-
(P.K. Pujari)
Chairperson